

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STEELCO GUJARAT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STEELCO GUJARAT LIMITED
2.	Date of incorporation of corporate debtor	09 th January 1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27110GJ1989PLC011748
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.2 G.I.D.C. Estate, Palej Dist. Bharuch Gujarat 392 220
6.	Insolvency commencement date in respect of corporate debtor	31.12.2020
7.	Estimated date of closure of insolvency resolution process	30.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nirav Anupam Tarkas Regn No. IBBI / IP-002 / IP-N00776 / 2018-19 / 12375
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# 209 B.N.Chambers, Opp. Welcom Hotel, R.C.Dutt Road, Alkapuri, Vadodara – 390 007 Gujarat Email:steelcocirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	# 209 B.N.Chambers, Opp. Welcom Hotel, R.C.Dutt Road, Alkapuri, Vadodara – 390 007 Gujarat Email:steelcocirp@gmail.com
11.	Last date for submission of claims	31.01.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Non Convertible Preference Share
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Only 1 Creditor Holding Non Convertible Preference Share
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... N.A. Physical Address:..... N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Steelco Gujarat Limited** on **31.12.2020**.

The creditors of **Steelco Gujarat Limited** are hereby called upon to submit their claims with proof on or before **31.01.2021** to the interim resolution professional at the address mentioned against entry No. 10.

ATTESTED


CA NIRAV TARKAS
INSOLVENCY PROFESSIONAL
REGN. NO. IBBI/IP-002/
IP-N00776/2018-19/12375

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative act as authorised representative of the class [Non Convertible Preferential Shares] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of
Interim Resolution Professional
Sd/-



Nirav Anupam Tarkas

Regn No. IBBI / IP-002 / IP-N00776 / 2018-19 / 12375

Date : 06.01.2021

Place : Vadodara

ATTESTED



**CA NIRAV TARKAS
INSOLVENCY PROFESSIONAL
REGN. NO. IBBI/IP-002/
IP-N00776/2018-19/12375**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
STEELCO GUJARAT LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	STEELCO GUJARAT LIMITED
2	Date of incorporation of corporate debtor	09th January 1989
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27110GJ1989PLC011748
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No.2 G.I.D.C. Estate, Palej, Dist. Bharuch, Gujarat - 392 220
6	Insolvency commencement date in respect of corporate debtor	31.12.2020
7	Estimated date of closure of insolvency resolution process	30.06.2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Nirav Anupam Tarkas Regn No. IBBI / IP-002 / IP-N00776 / 2018-19 / 12375
9	Address and e-mail of the interim resolution professional, as registered with the Board	# 209 B.N.Chambers, Opp. Welcom Hotel, R.C.Dutt Road, Alkapuri, Vadodara-390007, Gujarat. Email:steelcocirp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	# 209 B.N.Chambers, Opp. Welcom Hotel, R.C.Dutt Road, Alkapuri, Vadodara-390007, Gujarat. Email:steelcocirp@gmail.com
11	Last date for submission of claims	31.01.2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Non Convertible Preference Shares
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Only 1 Creditor Holding Non Convertible Preference Shares
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : N.A. Physical Address : N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Steelco Gujarat Limited** on **31.12.2020**.

The creditors of **Steelco Gujarat Limited** are hereby called upon to submit their claims with proof on or before **31.01.2021** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post and by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative to act as authorised representative of the class [Non Convertible Preference Shares] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA Nirav Anupam Tarkas

(Interim Resolution Professional)

Regn No. IBBI/IP-002/IP-N00776/2018-19/12375

Date: 06.01.2021

Place: Vadodara

Date - 08/01/2021 Times of India

FORM A

સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેન્કરપ્ટસી બોર્ડ ઓફ ઇન્ડિયાના રેગ્યુલેશન ૬ હેઠળ (કોર્પોરેટ વ્યક્તિઓ માટે ઇન્સોલ્વન્સી રીગ્રોલ્યુશન પ્રક્રિયા) રેગ્યુલેશન ૨૦૧૬))

સ્ટીલકો ગુજરાત લિમિટેડના લેણદારોનું ધ્યાન દોરવા માટે

સંબંધિત વિગતો

૧	કોર્પોરેટ દેવાદારનું નામ	સ્ટીલકો ગુજરાત લિમિટેડ
૨	કોર્પોરેટ દેવાદારના ઇન્કોર્પોરેશનની તારીખ	૯ જાન્યુઆરી, ૧૯૮૯
૩	અધિકારી જે હેઠળ કોર્પોરેટ દેવાદાર નોંધાયેલ/ ઇન્કોર્પોરેટ હોય તે	રજિસ્ટ્રાર ઓફ કંપનીઝ - અમદાવાદ
૪	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નં/કોર્પોરેટ દેવાદારની મર્યાદિત જવાબદારીનો ઓળખ નં.	L27110GJ1989PLC011748
૫	કોર્પોરેટ દેવાદારની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઈ હોય તો)નું સરનામું	પ્લોટ નં. ૨, જી.આઈ.ડી.સી. એસ્ટેટ, પાલેશ, જિ. ભરૂચ, ગુજરાત - ૩૯૨ ૨૨૦
૬	કોર્પોરેટ દેવાદારની નાદારીના આરંભની તારીખ	૩૧.૧૨.૨૦૨૦
૭	નાદારી રીગ્રોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	૩૦.૦૬.૨૦૨૧
૮	ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલ તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસાયીકનું નામ અને રજીસ્ટ્રેશન નંબર	નિરવ અનુપમ તારકસ રજી. નં. IBBI/IP-002/IP-N00776/2018-19/12375
૯	ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલનું બોર્ડ સાથે નોંધાયેલું સરનામું અને ઇ-મેઇલ	૨૦૯, બી.એન. ચેમ્બર્સ, વેલકમ હોટલ સામે, આર.સી. દત્ત રોડ, અલકાપુરી, વડોદરા-૩૯૦૦૦૭, ગુજરાત. Email:steelcocirp@gmail.com
૧૦	ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલ સાથે કરાનારા પત્રવ્યવહાર માટેનું સરનામું અને ઇ-મેઇલ	૨૦૯, બી.એન. ચેમ્બર્સ, વેલકમ હોટલ સામે, આર.સી. દત્ત રોડ, અલકાપુરી, વડોદરા-૩૯૦૦૦૭, ગુજરાત. Email:steelcocirp@gmail.com
૧૧	દાવાના સળમિશન માટેની છેલ્લી તારીખ	૩૧.૦૧.૨૦૨૧
૧૨	ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલ દ્વારા જણાવાયેલ સેક્શન ૨૧ના સબ-સેક્શન (૬A) ના કલોઝ-(b) હેઠળના લેણદારો જો કોઈ હોય તો તેમની શ્રેણી	શ્રેણી(ઓ) નું નામ નોન કનવર્ટેબલ પ્રેફરન્સ શેર
૧૩	લેણદારોની શ્રેણીના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરે એવા ઇન્સોલ્વન્સી લેણદારોના નામ (દરેક શ્રેણી માટે ત્રણ નામ)	ફક્ત ૧ લેણદાર હોલ્ડિંગ નોન કનવર્ટેબલ પ્રેફરન્સ શેર
૧૪	(a) સંબંધિત ફોર્મ અને (b) અધિકૃત પ્રતિનિધિ ઉપલબ્ધ હોય તો તેની વિગતો :	વેબ લિંક : N.A. ભૌતિક સ્થળ : N.A.

આ સાથે નોટિસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ દ્વારા સ્ટીલકો ગુજરાત લિમિટેડને કોર્પોરેટ ઇન્સોલ્વન્સી રીગ્રોલ્યુશન પ્રક્રિયાના આરંભ માટે ૩૧.૧૨.૨૦૨૦ના રોજ આદેશ આપવામાં આવેલ છે. આથી સ્ટીલકો ગુજરાત લિમિટેડના લેણદારોને જાણ કરવામાં આવે છે કે તેમના દાવા પુરાવા સાથે ૩૧.૦૧.૨૦૨૧ ના રોજ અથવા તેના પહેલાં ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલને એન્ડ્રી નં. ૧૦માં જણાવેલા સરનામા પર રજૂઆત કરવી.

નાણાંકીય લેણદારો તેમના દાવા પુરાવા સાથે માત્ર ઇલેક્ટ્રોનિક ઉપાય દ્વારા રજૂઆત કરી શકશે. અન્ય તમામ લેણદારો તેમના દાવા પુરાવા સાથે વ્યક્તિગત રીતે, પોસ્ટ દ્વારા અને ઇલેક્ટ્રોનિક ઉપાય દ્વારા રજૂઆત કરી શકે છે.

એન્ડ્રી નં. ૧૨માં જણાવ્યા મુજબ શ્રેણીના નાણાંકીય લેણદારો ફોર્મ CA માં (નોન કનવર્ટેબલ પ્રેફરન્સ શેર) શ્રેણીના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા અધિકૃત પ્રતિનિધીની તેમની પસંદગી દર્શાવી શકશે. દાવાના ખોટા અથવા ગેરમાર્ગે દોરનારા પુરાવાની રજૂઆત કરનારે પેનલ્ટી ભરવી પડશે.

સહી/-

તારીખ: ૦૬.૦૧.૨૦૨૧

સ્થળ: વડોદરા

CA નિરવ અનુપમ તારકસ

(ઇન્ટરિમ રીગ્રોલ્યુશન પ્રોફેશનલ)

રજી. નં. IBBI/IP-002/IP-N00776/2018-19/12375

Date 08/01/2021

Gujarat Samachar